

Name of the Corporate Debtor: Nami Steel Private Limited
Date of commencement of CIRP: August 16, 2022
List of creditors updated as at 08.01.2024

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of Receipt	Amount claimed	Amount of claim admitted	Nature of Claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Omkara Asset Reconstruction Private Limited (Note 5)	03-09-2022	96,92,41,352.00	96,92,41,352.00	Secured	96,92,41,352.00	96,92,41,352.00	No	100.00%	0	0	0	-	1. Security Interest is as per Note No. - 1. 2. Amount claimed by the financial creditor is covered by personal guarantees, details are provided in Note No. 1.
Total			96,92,41,352.00	96,92,41,352.00		96,92,41,352.00	96,92,41,352.00		100.00%	-	-	-	-	

Notes:

1	<p>Security Interest: 1. Open plot having survey no. 152 (paiki) near Sonal Industrial Estate of Mouje Khoda village Tal Sanand Dist Ahmedabad. 2. Factory Land situated at Block no 316(P) 317(P) 342(P) & 343(P) at Mouje Chharodi Tal. Sanand Ahmedabad. 3. Building & Misc. Civil Structure at Block no 316(P) 317(P) 342(P) & 343(P) at Mouje Chharodi Tal. Sanand Ahmedabad. 4. Plant & Machinery and Electrical Installation. 5. Hypothecation of Car (Hyundai Creta 1,6L model). 6. Hypothecation of Car (Maruti Eco 7 Star model). 7. Hypothecation of Car (Maruti Eco 7 Star model).</p> <p>Details of Personal Guarantees: (a)Mr. Patel Parixit Amrutbhai (b)Mr. Patel Amrutbhai Ichchhabhai (c) Mrs. Patel Binal Parixit (d)Mrs. Patel Narmadaben Amrutbhai</p>
2	All the claims submitted has been verified and admitted on the basis of information provided by the creditors and information to the extent available with the IRP/RP, on the basis of our best estimate in-accordance with Regulation 14 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process of Corporate Person) Regulations, 2016.
3	As per Regulation 14 of Insolvency & Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons) Regulations, 2016, the Interim Resolution Professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made, as soon as may be practicable, when he comes across additional information warranting such revision.
4	An email was received from State Bank of India on April 17, 2023, stating that the Corporate Debtor was sanctioned Dropline OD facility of Rs.5.60 crore by SBI under ABL Scheme on 04.03.2016 against the industrial land situated at block no 341 admeasuring about 17504 sq mtrs., laying and bearing at Mouje Village Chharodi, Taluka-Sanand, District Ahmedabad and Sub-District Sanand. in the name of Smt. Narmadaben Amrutbhai Patel and Smt. Binalben Parixitbhai Patel. And that SBI have an outstanding in ABL OD account of Rs.3.09 Crore as on 16.08.2023, and to take cognizance of SBI's claim amounting to Rs. 3.09 Crore against the Corporate Debtor. Despite knowledge of initiation of CIRP in this matter claim has not been submitted in Form - C and without substantiating documents within the prescribed timeline of 90 days from the insolvency commencement date. Therefore, as the position of law emerges from the present provisions of law and aforesaid judgement, the undersigned is unable to take cognizance or consider the said claim, except on any directions of the Hon'ble NCLT in this regard.

5	<p>The Saraswat Co-Operative Bank Ltd, lender of Coprate Debtor and sole member of CoC have assigned their total debt to Omkara Asset Reconstruction Private Limited vide assignment of a deed dated December 20, 2023. As per Regulation 28 of CIRP Regulation, in the event a creditor assigns or transfers the debt due to such creditor to any other person during the insolvency resolution process period, both parties shall, within seven days of such assignment or transfer, provide the interim resolution professional or the resolution professional, as the case may be, the terms of such assignment or transfer and the identity of the assignee or transferee. Accordingly, the resolution professional shall notify each participant and the Adjudicating Authority of any resultant change in the committee within two days of such change.</p> <p>According to the regulation 28 of Insolvency & Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons) Regulations, 2016, the copy of assignment deed was provided by assignee received by the Resolution Professional on January 06, 2024. Pursuant to said assignment of debt the Committee of Creditors is reconstituted with Omkara Asset Reconstruction Private Limited, constituting 100 percent of voting share.</p>
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